

THE ASSAM FOREST (AMENDMENT) ACT, 1943.

[Passed by the Assam Legislature]

( Received the assent of the Governor on the 30th March 1943 ).

[Published in the Assam Gazette of the 7th April 1943]

An Act further to amend the Assam Forest Regulation,  
1891

Preamble. WHEREAS it is expedient further to amend the Regulation  
Assam Forest Regulation, 1891, for the purposes VII of  
hereinafter appearing ; 1891.

It is hereby enacted as follows :—

Short title. 1. (1) This Act may be called the Assam  
Forest (Amendment) Act, 1943.

(2) It shall apply to the whole of the territories  
to which the Regulation now applies and shall  
come into force at once.

Insertion of new sub-sections (3) and (4) to section 60 of Regulation VII of 1891. 2. After sub-section (2) of section 60 of the Regulation  
Assam Forest Regulation, 1891 (hereinafter VII of  
referred to as the said Regulation), the following 1891  
sub-sections shall be inserted, namely :—

“(3) Any Forest Officer or Police Officer who  
vexatiously or maliciously arrests any person on  
the pretence that he is suspected of having been  
concerned in any forest offence or otherwise as  
provided by section 60(1) of this Regulation shall  
be punished with imprisonment for a term which  
may extend to six months, or with fine which  
may extend to five hundred rupees, or with  
both.

(4) No Forest Officer or Police Officer shall  
detain in custody a person arrested under sub-  
section (1) of this section for a longer period than  
under all the circumstances of the case is reason-  
able ; and such period shall not exceed twenty-  
four hours exclusive of the time necessary for  
the journey from the place of arrest to the  
Magistrate's Court having jurisdiction in the case,  
or to the Officer in charge of the nearest police  
station.”

Repeal of section 63 of Regulation VII of 1891. 3. Section 63 of the said Regulation is hereby  
repealed.

[Price 1 anna or 1d.]